

रेलवे मन्त्री (श्री नन्दा) : (क) दिल्ली और गाजियाबाद के बीच मोहन नगर में ऊपरी सड़क पुल का डिजायन 2 मोज़दा लाइनों और बाद में बिछायी जानी वाली तीन लाइनों की जरूरत पूरी करने के लिए बनाया गया है।

(ख) गाजियाबाद और साहिबाबाद के बीच के खण्ड में चौहरी लाइन बिछाने की भी कोई योजना नहीं है।

मेरठ रेलवे स्टेशन में प्लेटफार्म संख्या 1 पर सायबान शैंड की व्यवस्था

1019. श्री महाराज सिंह भारती : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मेरठ रेलवे स्टेशन पर प्लेटफार्म संख्या 1 का जब से विस्तार किया गया और वहां इंजन के लिये पानी की सप्लाई करने की व्यवस्था की गई, गाड़ियां प्लेटफार्म में ऐसी जगह खड़ी होती हैं जहां कोई सायबान (शैंड) नहीं है और इस प्रकार यात्रियों को धूप तथा वर्षा का प्रकोप सहन करना पड़ता है ; और

(ख) यदि हां, तो वहां सायबान की व्यवस्था कब तक की जायेगी ?

रेलवे मन्त्री (श्री नन्दा) : (क) चूंकि प्लेटफार्म के बड़े हुए हिस्से पर छत नहीं ; इसलिए कुछ गाड़ियों की थोड़ी सी बोगियां प्लेटफार्म शैंड के बाहर ठहरती हैं।

(ख) प्लेटफार्म सं० 1 पर छत के विस्तार के काम को रेल उपयोगकर्ता सुविधा समिति के परामर्श से और यदि घन उपलब्ध हुआ तो, अगले निर्माण कार्यक्रम में शामिल करने के प्रश्न पर विचार किया जायेगा।

*M/s. Hind Galvanising and Engineering Co. (P) Ltd.*

10192. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to

refer to the replies given to the Starred Question No. 250 on the 24th November, 1967 regarding the Barrel and Drum Industry and to Starred Question No. 865 on the 7th April, 1970 regarding M/s. Hind Galvanising and Engineering Co. (P) Ltd. and state :

(a) whether Government have shown undue favour to the firm in recognising their fresh capacity during pendency of the Industry on banned list when ample capacities were lying idle due to acute shortage of raw materials ;

(b) whether it is clear from the Report of the Estimates Committee that the firm committed several serious irregularities by contravening provisions of the Industries (Development and Regulation) Act, 1951 and did not supply oil barrels to Defence Department in view of evidence adduced by the representative of Defence Ministry ; and

(c) if so, the reasons why action does not lie against the firm when they obtained registration not only by mis-representation of facts but also by flouting law of Government by producing oil barrels without their prior permission ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) and (c). The Estimates Committee in their 85th Report have made certain observations and recommendations in connection with the recognition of the capacity of this firm as well as others for the manufacture of 40/45 gallon oil barrels. Government's replies have been communicated to the Estimates Committee. Further action will be taken after the further recommendations of the Estimates Committee are made known to the Government.

Loss to Wagon Building Units due to Violation of Contract by the U.S.S.R

10193. SHRI SITARAM KESRI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the wagon building units in the country suffered heavy losses during the year 1968-69 ;